

Open Court.

Central Administrative Tribunal,

Allahabad Bench, Allahabad.

Allahabad, this the 10th day of September, 2002.

Contempt Application No. 202 of 2001.

In

original Application No. 1280 of 1995

Hon'ble Maj Gen K.K. Srivastava, A.M.

Hon'ble Mr. A.K. Bhatnagar, J.M.

1. Shri Virendra Kumar Son of Madho Ram, aged about 27 years, R/o 37/1, Babu Purwa Colony, Kanpur (S.H.O./339).
2. Dinesh Kumar, aged about 28 years, Son of Sri Ram Krishna Shukla, R/o Barra South (Karray), H.No. 104, Kanpur (S.H.O. 341).

.....Applicants.

Counsel for the applicants: Sri B.N. Chaturvedi, Adv.

Versus.

Commandant, Sri B.R. Jain, 7, Air Force Hospital, Cantorment, Kanpur.

.....Respondent..

Counsel for the respondent: Sri G.R. Gupta, Adv.

O\_R\_D\_E\_R\_ (oral)

(By Hon'ble Maj Gen K.K. Srivastava, A.M.)

In this contempt application, filed under section 17 of the A.T. Act, 1985. The applicants have prayed that the respondent be punished for wilfully disobeying the order of the Tribunal dated 21.12.2000 passed in O.A. No.1280/95. The order of this Tribunal reads as under:-

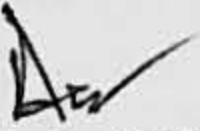
"The application is accordingly disposed of with a direction to the respondent No. 4 to consider the case of the applicants for absorption and regularisation as done in other cases. No order as to costs".

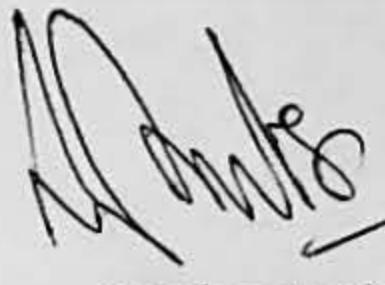
2. Shri G.R. Gupta, learned counsel for the respondent has invited our attention to para 6 of the Counter Affidavit and has submitted that the order of this Tribunal dated 21.12.2000 has been meticulously complied with and the process

of regularisation of all the eight applicants have been taken up with Air Headquarters, Vayu Bhawan, New Delhi. Four applicants have been absorbed in group 'D' posts and remaining four including the applicants could not be absorbed because of being over age. The order to this effect have been communicated by the Air Headquarters vide his letter dated 15.03.2001 filed as Annexure 1 to the Counter Affidavit.

3. In our opinion, no case of contempt is made out. The contempt application is, therefore, rejected. Notices are discharged.

No order as to costs.

  
Member (J)

  
Member (A)

Manish/-